

been able to absorb all the permanent textile workers, and twenty thousand permanent textile workers are still jobless. Their dues are not paid. An understanding reached between NTC and the representative union, Rashtriya Mill Mazdoor Sangh of Bombay, is not still approved by the Central Government. Even though the workers have succeeded before the industrial court and Bombay High Court, NTC has dragged them to Supreme Court.

Therefore, I would urge upon the Textile Minister to look into the matter and come to the rescue of these textile workers of Bombay who are jobless and who are not able to recover their dues also.

[*Translation*]

SHRI SURAJ MANDAL (Godda): Mr. Speaker, Sir, after the independence of the country there is a Jharkhand movement which seeks the creation of a separate State. It was in view of the increasing intensity of the Jharkhand movement that a Jharkhand Bill committee was constituted in 1988 during the tenure of Shri Rajiv Gandhi. But the work of that committee was yet in progress that there were mid-term elections in the country. Later on when Shri V.P. Singh became Prime Minister, we submitted a memorandum to him regarding the progress of work of that committee. It was after it that the committee completed its work and submitted its report to the Ministry of Home on May 18, 1990. Again when we took up this matter with him on 10th August, 1991, he assured us that it will be finally decided on Nov. 15, the birth day of Birsa Munda, but unfortunately that Government was also thrown out of power on 7th November. Later on when Shri Chandra Shekhar became the Prime Minister he was also given a memorandum. With a view to solve the issue within two months, he wrote letters and discussed the matter for two days in Delhi with the leaders, MPs and MLAs of all the political parties from Bihar. But once again the Lok Sabha was dissolved. Now the Congress has again come back to power. It is the Government of that

very party which had earlier constituted the Jharkhand Bill Committee, but the report of that committee has not been presented in the Lok Sabha to this date. As such the Jharkhand movement is going on. I would like to inform the House through you that the Jharkhand movement is going on Gandhian line of non-violence. That is why no violent incident is taking place to press that demand whereas there is an atmosphere of violence in Assam, Punjab and Kashmir in the country. I would, therefore, like to request the Government to present the report of that committee in the House. Jharkhand Mukti Morcha has taken a decision that they will follow the ideals of Gandhiji only upto October 2 and in case no action is taken on the report or no solution of the problem is found out, the people of that State will not be following the Gandhian path any more. It means that in this way the entire country may witness similar situation as it has witnessed there in Assam, Punjab and Kashmir because the people are filled with anger. So, I would like to request the Government to bring out that report and start the process of negotiation at the earliest to find out a solution to this problem. Otherwise, the youths, and farmers of that region are now filled with resentment and they are likely to leave the Gandhian path. Therefore, the people of this country and this House should feel concerned about it. I would also like to request the Government to come out with a statement in this regard.

SHRI KALKA DAS (Karolbagh): Mr. Speaker, Sir, I would like to draw the attention of this House to the *Dharna* being staged by the workers of Delhi Unit of Bhartiya Janata Party at the Boat Club. Because elections to the local bodies in Delhi have not been held since 1983, and the citizens of Delhi have been left at the mercy of bureaucrats which has resulted there in a number of problems. In this connection, we also met our Prime Minister. The E.J.P. MPs from Delhi and the local BJP, office bearers had submitted a petition to you also and you too had agreed that...

(*Interruptions*)